

ITEM NO.1501

COURT NO.11

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1491/2007

PLACIDO FRANCISCO PINTO(D) BY LRS & ANR. Appellant(s)

VERSUS

JOSE FRANCISO PINTO & ANR. Respondent(s)

(IA No. 112122/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES)

Date : 30-09-2021 This matter was called on for pronouncement of
Judgment today.

For Appellant(s) Ms. Binu Tamta, AOR
Mr. Dhruv Tamta, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Yashraj Singh Deora, Adv.
Ms. Sonal Mashankar, Adv.
Ms. Prakriti Roy, Adv.
for M/s. Mitter & Mitter Co.

Hon'ble Mr. Justice Hemant Gupta pronounced the reportable
Judgment of the Bench comprising His Lordship and Hon'ble Mr.
Justice V. Ramasubramanian.

The appeal is allowed.

Pending interlocutory application(s), if any, is/are disposed
of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER

(Signed reportable Judgment is placed on the file)